ment is not enough. I would like to know whether any committee i_g going to be appointed for examining these «nd to ^{take} an integrated picture?

Oral Answers

SHRI SHAH NAWAZ KHAN: The *very* abject of appointing the Venkataram Committee was t° So into all these matters. This is a matter to which the States are vitally interested and we have to take their views into consideration and carry them with us.

SHRI ARJUN ARORA: May 1 know if the Government is aware tof the fact that som_e State Electricity Boards have already abolished the minimum guarantee deposits and the U.P. State Electricity Board is one of them?

SHRI SHAH NAWAZ KHAN; 1 am afraid the information of the hon. friend about U.P. i_s not correct, but it is true that some States have abolished the minimum guarantee.

Shri DEOKINANDAN NARAYAN: Is the Government aware that different rates ar© charged by the Boards for power for agricultural purposes in the different States and is the Government going to recommend to the States that there should be uniformity in the rates for electricity power for agricultural purposes.

SHRI C. SUBRAMANIAM; There cannot be uniformity because the cost of production varies from State to State and it is mainly the function of the Electricity Boards to fix economic rates but, a_s far a_s possible, we want to fix a maximum beyond which th* agricultural rate should not go.

SHRI N. SRI RAMA REDDY: May j know whether the Government is likely to take a decision finally on the Venkataraman Committee recommendations soon?

SHRI C. SUBRAMANIAM: Aa a matter of fact this is not a subject which my Ministry deals with. The Venkataraman Committee dealt with various aspects, the Teturn on the investment, what should be the rate— what should be the various technical matters to be looked into, etc., but I can assure the Member that It ia very much in xhe consideration of the various State Governments and before the Fourth Plan programme ic finalised, it is expected they would be taking decision because the returm and various other things have to be taken into consideration for resources for the Fourth Plan.

to Ouestions

जम्मू तथा काइसीर विधान सभा में रिक्त स्थान

*418 श्री झटल विहारी बाजवेशी : क्या विश्वि मंत्री यह बताने की कृपा करेंगे कि:

- (क) जम्मू तथा काश्मीर विधान समामें कितने स्थान रिक्त पढ़ें हैं सौर थे स्थान कव से रिक्त हैं; धीर
- (ख) इन रिक्त स्थानों को भरने के लिए अब तक उप चुनाव कयों नहीं करवाबे गये?

t [VACANCY IN JAMMU AND KASHMIR LEGISLATIVE ASSEMBLY

- •418. SHRI ATAL BIHARI VAJPAYEE; Will the Minister of Law be pleased to state:
- (a) how many seats are lying vacant in the Jammu and Kashmir Legisla tive Assembly and since when; and
- (b) the reasons for not holding the bye-elections so far to fill uo those vacancies?]

THE DEPUTY MINISTER IN THR MINISTRY or LAW (SHRI JAGANATH RAO): (a) Four seats are at present

- tf 1 English translation.
- t[] English translation.

vacant in the Jammu and Kashmir Legislative Assembly. They have been vacant since—

- (1) 2nd April, 1964 (Basohli),
- (2) 3rd April, 1864 (Samba),
- (S) 23rd June, 1964 (Mendhar), and
- (4) 14th July, 1S64 (Ramgarh).

(b) Bye-elections to fill above vacancies have not been held so far because the Election Commission considers that it would be desirable to have them conducted on the marking system of voting, as in the rest of India, and the State Government has also agreed to change the procedure. There was, however, no provision in the Jammu and Kashmir Representation of the People (Conduct of Elections and Election Petitions) Rules, 1957, for adopting this system. It was decided to replace these rules by a new set of rules on the same lines as the Conduct of Electrons Rules, 1961. Tlie revised Rules have now been recently approved by the State Government and notified in the Gazette. Steps are being taken to train the polling officers in the new system of voting and also to give publicity to it among the public. The bye-elections will be held as soon as possible after the rainy season is over.

†[विवि मंत्रालय में उपमंत्री (श्री जनन्नाच राव): (क) जम्मू तथा काश्मीर विधान सभा में इस समय 5 स्थान रिक्त हैं। वे उन के सामने लिखी तारीखों से रिक्त हैं;

- (1) वासटहली—2-4-64,
- (2) साम्बा-3-4-64,
- (3) मैंघार--23-4-64, भीर
- (4) रामगढ़—14-7-64।

(ख) इन रिक्तियों को भरने के लिए श्रभी तक उप-निर्वाचन नहीं किये गये हैं क्योंकि निर्वाचन ग्रायोग का विचार है कि ये उप-निर्वाचन, शेष भारत की भांति, मतदान की निशान लगाने की प्रणाली के अनुसार कराये जायें तथा राज्य सरकार भी प्रक्रिया बदलने के लिए सहमत हो गई है। फिल्तू जम्मू तथा काश्मीर लोक प्रतिनिधित्व (निर्वाचनों का संचालन ग्रीर निर्वाचन याचिकाएं) नियम, 1957 में इस प्रणाली को अंगीकार करने के लिए कोई उपबन्ध नहीं था । यह निश्चय किया गया कि इन नियमों की जगह नये नियम बनाये जायें जो निर्वाचनों का संचालन नियम, 1961 की तरह हों। पुनरीक्षित नियम राज्य सरकार द्वारा हाल ही में चन्मोदित कर दिये गये हैं तथा राजपत्र में अधिसूचित किये गये हैं। मतदान आफिसरों को मतदान की नई प्रणाली में प्रशिक्षण देने और इस प्रणाली का जनता में प्रचार करने के लिए भी फदम उठाये जा रहे हैं। उप-निर्वाचन वर्षा ऋत की समाप्ति के पश्चात् यथासम्भव शीघ्र किये जायेंगे।

SHRI JAGANATH RAO: I may add that the conditions now obtaining will be taken into consideration by the Chief Election Commissioner if and when the bye-elections have to be held.

SHRI ATAL BIHARI VAJPAYEE: In view of the fact that direct elections to the Parliament are to be held in Jammu and Kashmir, may I know why the delimitation work has not yet been taken up?

SHRI JAGANATH RAO: It will have to be taken up in consultation with the State Government. The House will appreciate that the state Government has not yet informed the Government of India and they have also to amend their Election Law.

SHRI ATAL BIHARI VAJPAYEE: Who is to take up the delimitatiom

t[] Hindi translation.

work—is it the Delimitation Commission that we have appointed that will take up the work or they will appoint a separate Delimitation Commission?

Oral Answers

SHRI JAGANATH RAO: This question has not yet been discussed but the Delimitation Commission that is here to-day will have to take up the question but the necessary amendment to the law has to be made.

INADEQUATE FREIGHTER SERVICES TO TRIPURA

•419. SHRI S. C. DEB: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Shri 8. Singh, Chief Minister ot Tripura complained at Calcutta on 9th June, 1965 that the Indian Airlines Corpora failure tion's to provide adequate number of freighter services to Tri pura has adversely affected the ecoaomy of the State; and
- (b) if so, what steps are being taken by Government to remedy this grievance?

THI MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) Yes, Sir.

(b) Normally freighter flights are planned on the basis of the demand received by the Indian Airlines from the freighter agents. There is a ten dency on the part of the freighter agents to inflate their demand, but even go it has not been possible for tiie Indian Airlines to operate quate number of freighter services between Calcutta and Agartala account of their difficult position. Sometimes non-availability of aircraft and adverse weather conditions have also necessitated curtailment of planned flights. Arrangements to supplement the effort of the Indian Airlines are being explored.

SHRI S. C. DEB: The Minister was telling that .gome more services are to be given for Tripura. There is a complaint of the Chief Minister in that regard. What are the concrete steps that are being taken to supplement the services?

SHRI RAJ BAHADUR: Lately wa have taken under our consideration applications from private operators- non-scheduled operators-for running these services-some freighter services-and that is under consideration.

to Questions

SHRI ARJUN ARORA: May I know if the I.AC, works the air services to Tripura from a commercial point of view or it also takes into consideration the fact that Tripura is our territory, surrounded by hostile territory with which only air-communications are in existence?

SHRI RAJ BAHADUR: We do take into account the consideration which has been referred to by the hon. Member.

CRASH PROGRAMME OP VEGETABLE PRO-DUCTION IN DELHI

•420. SHRI FARIDUL HAO ANSARI: Will the Minister of FOOD AND AGRICULTURE be pleased to state whether the Delhi Administration has fulfilled the crash programme of vegetable production; if not, what are the reasons therefor?

THE DEPUTY MINISTER ra THS MINISTRY OF FOOD AND AGRICULTURE (SHRI SHAH NAWAZ KHAN): Implementation of the Crash Programme for vegetable production ia proceeding satisfactorily.

SHRI FARIDUL HAQ ANSARI: May I know, Sir, how much acreage of land has been used for the Crash Programme in Delhi, and with what result?

SHRI SHAH NAWAZ KHAN: Sir, the target is to bring 17,000 acres of land under this Programme this year, and we have made good progress.

SHRI FARIDUL HAQ ANSARI: I asked how much acreage has been brought under

SHRI SHAH NAWAZ KHAN: Most of this has been brought under cultivation.